

FIR NO. 298/2020
PS MS Park
U/s. 356/379/411/34 IPC

07.12.2020

Present: Sh. Narender Bhukal, Ld. APP for State through webex VC.

An application has been moved on behalf of applicant to release the case property i.e. Mobile Phone Infinix having IMEI NO. 355832111977515 on superdari.

Reply filed by IO perused.

In view of above-mentioned facts, the case property i.e. Mobile Phone Mobile Phone Infinix having IMEI NO. 355832111977515 be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of Manjeet Singh vs State 214 (2014) DLT 646 for the purpose of secondary evidence and obtained the signatures of accused, if arrested.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The application stands disposed of accordingly.

(Mayank Mittal)
Metropolitan Magistrate-06 (SHD)
Karkardooma Court/Delhi/07.12.2020

e-FIR NO. 217/2020
PS Seema Puri
U/s. 379/356/411/34 IPC

07.12.2020

Present: Sh. Narender Bhukal, Ld. APP for State through webex VC.
Sh. J.P. Singh, Id counsel for applicant.

Present application U/s. 437 Cr.P.C. moved on behalf of
applicant/accused Chaitanya.

Reply filed on behalf of IO.

As per report of IO, the accused has not been arrested in the
present case. According present application is dismissed.

(Mayank Mittal)
Metropolitan Magistrate-06 (SHD)
Karkardooma Court/Delhi/07.12.2020

FIR NO. 534/2020
PS Seema Puri
U/s. 392/411/34 IPC

07.12.2020

Present: Sh. Narender Bhukal, Ld. APP for State through webex VC.

This is an application for release of Mobile Phone i.e. Redmi 7A Blue Colour to the applicant.

Reply filed by IO perused.

In view of above-mentioned facts, the case property i.e. Mobile Phone Redmi 7A Blue Colour be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of Manjeet Singh vs State 214 (2014) DLT 646 for the purpose of secondary evidence and obtained the signatures of accused, if arrested.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The application stands disposed of accordingly.

(Mayank Mittal)
Metropolitan Magistrate-06 (SHD)
Karkardooma Court/Delhi/07.12.2020

FIR NO. 534/2020
PS Seema Puri
U/s. 392/411/34 IPC

07.12.2020

Present: Sh. Narender Bhukal, Ld. APP for State through webex VC.

This is an application for release of Mobile Phone i.e. Samsung J-7 Prime, Silver Chain and Gold locket, adhar card, purse and cash of Rs.1,000/- to the applicant.

Reply filed by IO perused.

In view of above-mentioned facts, the case property i.e. Mobile Phone Samsung J-7 Prime be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of Manjeet Singh vs State 214 (2014) DLT 646 for the purpose of secondary evidence and obtained the signatures of accused, if arrested. Remaining articles mentioned in the application be released as per seizure memo.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The application stands disposed of accordingly.

(Mayank Mittal)
Metropolitan Magistrate-06 (SHD)
Karkardooma Court/Delhi/07.12.2020

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E-FIR NO. 016970/2020
PS M S Park
U/s. 379/411/34 IPC

07.12.2020

Present: Sh. Narender Bhukal, Ld. APP for State through webex VC.
Mohd. Yusuf, ld counsel for applicant/accused.

This bail application U/s. 437 Cr.P.C. is moved on behalf of accused Mohd. Rizwan.

Reply filed by the IO.

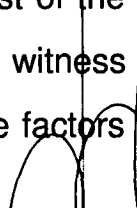
Arguments heard. Record perused

It is argued by the Ld. Counsel for the applicant/ accused that the applicant/ accused has been falsely implicated in the present matter and the accused is in JC since 31.10.2020. It is argued further that no purpose would be served by keeping the applicant/ accused in custody. Benefit of bail is requested.

Ld. APP for the state has argued per contra and has opposed the bail application on the ground that the offences against the applicant/ accused are serious in nature. The accused is also involved in many cases.

Submissions heard.

The court is mindful of the fact that as a general rule it is the bail and not the jail, which is the right of the accused. However, the right of the accused must be balanced with the general interest of the society and the fairness of the investigation. The possibility of witness tempering and the apprehension of threat to witnesses are the factors which cannot be ignored.



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In the case at hand, the accused was, as per the reply filed by the IO, the accused is habitual offender. The accused is also involved in many cases. The possibility of the applicant/ accused committing similar offences and the possibility of applicant/ accused fleeing the process of law cannot be ruled out.

Keeping in mind the totality of the facts and the circumstances I deem appropriate to dismiss the bail application, as the same is not warranted in the interest of justice.

Copy of order be given dasti.

(Mayank Mittal)
Metropolitan Magistrate-06 (SHD)
Karkardooma Court/Delhi/07.12.2020

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FIR NO. 126/2020
PS Seema Puri
U/s. 279/337 IPC

07.12.2020

Present: Sh. Narender Bhukal, Ld. APP for State through webex VC.

Present application has been moved for release of RC of vehicle no. DL-11CB-0823 Hyundai I-10 Magna (white colour) to the applicant.

Reply of IO perused.

In view of above-mentioned facts, RC of the abovesaid vehicle be released to the applicant/rightful owner after verification of his ownership and on preparing the panchnama in terms of judgment of Manjeet Singh vs State 214 (2014) DLT 646 for the purpose of secondary evidence and obtained the signatures of accused, if arrested. IO is directed to file objections if any.

All the formalities prescribed in judgement of Manjeet Singh vs. State be strictly complied with.

Panchnama alongwith photographs/CD as well as negative of the photographs be filed alongwith charge-sheet.

The application stands disposed off accordingly.


(Mayank Mittal)
Metropolitan Magistrate-06 (SHD)
Karkardooma Court/Delhi/07.12.2020